

THE CENTRAL TRADE UNION REGULATIONS, 1938¹

In exercise of the powers conferred by section 29 of the Indian Trade Unions Act, 1926 (16 of 1926), and by the said section of the said Act as in force in Berar, the Central Government is pleased, in relation to Trade Unions whose objects are not confined to one ²[State], to make the following regulations, the same having been previously published as required by sub-section (1) of section 30 of the said Act, namely:—

1. Title and application.—(1) These regulations may be called the Central Trade Union Regulations, 1938.

(2) The regulations apply to Trade Unions whose objects are not confined to one ²[State].

2. Definitions.—In these regulations—

- (a) "the Act" means the Indian Trade Unions Act, 1926.
- (b) "Form" means a form appended to these regulations.
- (c) "section" means a section of the Act.

3. Application for registration.—Every application for registration of a Trade Union shall be made in Form A.

4. Register of Trade Unions.—The Register of Trade Unions referred to in section 8 shall be maintained in Form B.

5. Certificate of registration.—(1) The Certificate of Registration issued by the Registrar under section 9 shall be in Form C.

(2) When the Registrar registers a change of name under section 25, sub-section (3), he shall certify under his signature at the foot of the certificate on its presentation to him by the Secretary that the new name has been registered.

6. Cancellation of registration.—The Registrar on receiving an application for the cancellation of registration shall, before granting the application, satisfy himself that the withdrawal or cancellation of registration was approved by a general meeting of the Trade Union, or if it was not so approved, that it has the approval of the majority of the members of the Trade Union. For this purpose, he may call for such further particulars as he may deem necessary and may examine any officer of the Union.

7. Unions registered with ³[State] Registrars.—If the application is made by a Trade Union which has previously been registered by the Registrar of any ²[State] the union shall submit with its application a copy of the certificate of registration granted to it and copies of the entries relating to it in the Register of Trade Unions for the ²[State].

8. Fees.—The fee payable for the registration of a Trade Union shall be Rs. 5.

1. *Vide* Notification No. L-1785, dated 16th June, 1938.

2. Subs. by the A.O. 1950 for "Province".

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